

port the goods required by his factory on a replenishment licence obtained by transfer;

(b) whether this order has been challenged in a court of law; and

(c) the particulars of exporters who have challenged this order?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) A special facility has been given to manufacturer-exporters, vide Para 138 of Import Policy 1981-82, to import, against Import Replenishment licences issued to them, any item of raw materials, components, consumables and packing materials, required by them for use in their factories, subject to certain restrictions. This special facility is not available to a manufacturer-exporter against REP licence obtained by him by transfer from another person. A circular has been issued to clarify this provision for the guidance of licensing authorities.

(b) and (c). A writ petition challenging the said circular has been filed in the court by M/s. Oswal Woollen Mills Ltd., Ludhiana and Shri A. K. Oswal of the same company.

Embargo on shipments of garments from India

3232. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether some quota countries imposed an embargo on the shipments of garments from India;

(b) if so, how many companies suffered losses on account of that; and

(c) the steps being taken to remedy the situation?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c). Exports of certain categories of textile products from India to some countries (the U.S.A.; the EEC Member-States, Canada, Sweden, Finland and Austria) are subject to annual quantitative restrictions in accordance with the respective bilateral textile agreements signed between India and these countries. Towards the end of 1981 it came to light that in some categories in certain countries, the annual quota limit had either been reached or exceeded. Consultation mechanisms provided for in the bilateral agreements were promptly brought into operation and the matter taken up with the concerned foreign Governments. While in some cases, the problem has been resolved, in others consultations have not yet concluded. Government are not aware whether any of the exporters suffered any loss in such cases.

Disclosing of L.K. Jha's report

3233. SHRIMATI PRAMILA DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken note of the disclosure of the Report of the L.K. Jha Commission to 20 large houses before it is being laid on the Table of the House, (On Looker-Magazine—January 16, 1982);

(b) if so, whether the report was made known by the Commission or the Government Publicity Agency; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c). Government's attention has been drawn to the report in the publication referred to. Government is not aware of such a disclosure nor does the report itself adduce any factual basis in support of it. There has been no disclosure of the report either by the Commission or the Government.